

**Central Administrative Tribunal
Ernakulam Bench**

OA No.180/00810/2018

Wednesday, this the 30th day of October, 2019.

CORAM

**Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member**

Smt.V.Sarada, aged 42 years,
W/o C.Bhaskaran,
Asst. Superintendent of Post Offices,
Kasaragode Sub Division, Kasaragode-671 121.
Residing at “Vellamthatta House”,
Ravaneshwaram P.O., Near Bekal Fort,
Kasaragode-671 316.

Applicant

(Advocate: Mr.Shafik M.Abdul Khadir)

versus

1. Union of India, represented by
Director General Posts, Dak Bhavan,
Sansad Marg, New Delhi-110 001.
2. The Asst. Director General (SGP),
O/o the Director General, Posts, Dak Bhavan,
Sansad Marg, New Delhi-110 001.
3. The Chief Postmaster General,
Kerala Circle, Trivandrum-695 033.
4. The Postmaster General, Western Region,
Coimbatore, Tamil Nadu-641 002.

Respondents

(Advocate: Sri T.C.Krishna, Sr.PCGC)

The OA having been heard on 30th October, 2019, this Tribunal delivered the following order on the same day:

O R D E R (oral)**By E.K.Bharat Bhushan, Administrative Member**

Heard both sides.

The grievance of the applicant, raised on the last sitting through Sri Shafik M.A, was to the effect that no specific posting has been granted to her despite the fact that a part of her grievance has been redressed by assigning her to Kerala. It is seen that this alone remains as on date. Sri Shafik today mentioned that every other person listed in the posting order has been assigned specific posting except the applicant.

2. We are of the view that the OA can be closed by directing the respondents to give a specific posting to the applicant, as early as possible and in any case, within ten days from today.

3, OA stands closed.

(Ashish Kalia)
Judicial Member

(E.K.Bharat Bhushan)
Administrative Member

aa.

Annexures filed by the applicant:

Annexure A1: Copy of the order No.9-01/2018-SPG-II (II) dated 6.9.2018 issued by the 2nd respondent.

Annexure A2: Copy of the letter No.9-23/2014-SPG dated 18.5.2018 issued by the 2nd respondent.

Annexure A3: Copy of the memo No.STB/12011/2015-WR/Pt dated 11.9.2018 issued by the 4th respondent.

Annexure A4: Copy of the order dated 18.12.2015 of this Tribunal in OA No.380/2012.

Annexure A5: Copy of the letter F.No.A-34013/03/2012-DE dated 26.2.2018 issued by the ADG of the 1st respondent.

Annexure A6: Copy of the representation dated 12.9.2018 submitted by the applicant.

Annexure A7: Copy of the letter No.9-23/2014-SPG dated 23.3.3017 issued by the Director (Staff).

Annexure A8: Copy of the representation dated 18.6.2018 submitted before the 2nd respondent.

Annexure A9: Copy of the order No.9-25/2014-SPG dated 20.2.2015 issued by the 2nd respondent.

Annexure A10: Copy of the representation dated 26.9.2018 submitted by the applicant.

Annexure A11: Copy of the OM No.28034/7/86-Estt(A) dated 3.4.1986 of Ministry of Personnel, P.G. And Pensions.

Annexure A12: Copy of the OM No.28034/2/97/Estt (A) dated 12.6.1997 of the Ministry of Personnel, P.G. And Pensions.

Annexure A13: Copy of the OM No.F.No.28034/9/2009-Estt(A) dated 30.9.2009 of the Ministry of Personnel, P.G. And Pensions.

Annexure A14: Copy of the judgment of the Hon'ble High Court dated 17.9.2018 in OP(CAT) No.323/2016.

Annexure A15: Copy of the order No.9-01/2018-SPG-II dated 28.9.2018 issued by the 2nd respondent.

Annexure A16: Copy of the Memo No.STB/12011/2018-WR dated 23.1.2019 issued by the Asst. Director (Staff), O/o the PMG, Western Region, Tamil Nadu.

Annexures filed by the respondents:

Annexure R1: Copy of the letter No.A-34018/67/2016-DE dated 4.1.2019 along with copy of Directorate E.O.No.320825/A/2018 dated 11.12.2018 from the Ministry of Law & Justice, Department of Legal Affairs.